

Judicial Officers' conference held on 16.7.2017

Targets fixed by the Honourable Administrative Judge of Kadapa District, for disposal by the end of October, 2017 by the Judicial Officers working in Kadapa unit.

Junior Civil Judges

Principal Junior Civil Judge, Kadapa: -

O.S.1059 of 2005 – By the end of August, 2017 and report the matter to the Principal District Judge, Kadapa in the first week of September, 2017.

O.S.379 of 2006 by the end of August, 2017 and report the matter to the principal District Judge, Kadapa in the first week of September, 2017.

I.A.174 of 2006 / O.S.231 of 2004:- It is in the stage of final decree petition where appointment of commissioner is over and commissioner has to file report. The officer assures that pronouncing the order in the final decree by the end of September, 2017. The officer is given time as he requested for.

First Additional Judicial Magistrate of First Class, Kadapa: -

C.C.47 of 2003 to C.C.55 of 2003 there are 8 matters. Records were submitted to the Honourable High Court in W.P.No.2081 of 2006. W.P., was disposed of, letters addressed to the Honourable High Court for return of the records. So far not returned. Records were returned by the Honourable High Court, but not received. Verify with the Registrar (Judicial).

Second Additional Judicial Magistrate of First Class, Kadapa: -

It is since 4 case of 2012 and 18 case of 2013 are pedning, totalling 22 cases. I presume that there are no stays and no N.B.Ws., in these

matters. The officer assured that she would dispose of 11 matters by the end of October, 2017. The District Judge, is instructed to obtain monthly report in the first week of every month commencing from August, 2017.

Fourth Additional Junior Civil Judge, Kadapa, Special Mobile Court, Kadapa, Second Additional Judicial Magistrate of First Class, Proddatur, Junior Civil Judge, Lakkireddipalli are omitted to given any instructions as they are going for training for three months.

III Additional Junior Civil Judge, Kadapa: -

III Additional Junior Civil Judge, Kadapa, incharge of IV Additional Junior Civil Judge, Kadapa, given instructions, however the Third Additional Junior Civil Judge, who is placed incharge of IV Additional Junior Civil Judge, Kadapa is instructed to dispose of O.S.148 of 207 and O.S.463 of 2010 which are said to be connected matters, but no common trial is being conducted and try to dispose of them by the end of October, 2017.

Excise Court, Kadapa: -

From the year 2009 to 2013 15 matters deducting stayed and N.B.W. Pending matters, the rest of the matters. The officer assured that he would dispose of them by the end of October, 2017. He is instructed to given month-wise progress in the first week of every month commencing from August, 2017. Seven are clean matters and he would try to disposed of them by the end of October, 2017.

Principal Junior Civil Judge, Proddatur: -

Officer assures that she would try to dispose of O.S.139 of 2010 by the end of October, 2017.

First Additional Judicial Magistrate of First Class, Proddatur:-

From 2005 to 2012 comes to 19 matters, excluding stayed and N.B.Ws., pending matters, the officer assures that he will try to dispose of the remaining case by the end of October, 2017. The officer shall sent monthly progress report to the Principal District Judge, Kadapa.

Principal Junior Civil Judge, Rayachoty:-

From 2002 to 2008 there are 30 matters are pending. The officer assures that he would dispose of 10 matters by the end of October, 2017. The officer is instructed to send report in the first week of every month about the progress to the Principal District Judge, Kadapa.

Additional Judicial Magistrate of First Class, Rayachoty:-

From 2002 to 2009 there are 14 matter. Excluding N.B.Ws., and stayed matters, the officer is instructed to dispose of the remaining matters by the end of October, 2017. The officer shall report about the progress in the first week of every month to the Principal District Judge, Kadapa.

Junior Civil Judge, Badvel:-

This court contains 38 matters from 2004 to 2009. The officer assures that she would dispose of 10 matters by the end of October, 2017. She shall report about the progress in the first week of every month to the Principal District Judge, Kadapa.

Junior Civil Judge, Jammalamdugu:-

From 2009 to 2013 there are 75 matters pending. The officer assures to dispose of 20 matters by the end of October, 2017. He shall sent report about the progress in the first week of every month to the Principal District Judge, Kadapa.

Junior Civil Judge, Kamalapuram: -

Totally 125 matters from 2007 to 2014 are pending. The officer assure to dispose of 50 matters by the end of October, 2017. He is instructed to send report about the progress in the first week of every month to the Principal District Judge, Kadapa.

Junior Civil Judge, Railway Kodur: -

From 2005 to 2012 total matter pending are 42. The officer assures that she will try to dispose of atleast 20 matters. She shall report about the progress in the first week of every month to the Principal District Judge, Kadapa.

Junior Civil Judge, Rajampet: -

From 2001 to 2009, 27 matters are pending. The officer assures that she will complete 10 matters by the end of October, 2017. She shall report the monthly progress in the first week of every month to the Principal District Judge, Kadapa.

Junior Civil Judge, Pulivendula: -

From 2003 to 2011 total pendency is 49. The officer assures that excluding N.B.Ws., and stayed matters he would try to dispose of the rest of the matters by the end of October, 2017. He shall report about the monthly progress in the first week of every month to the Principal District Judge, Kadapa.

Junior Civil Judge, Sidhout: -

From 2001 to 2010, total matters come to 28. The officer assures to dispose of atleast 10 matters by the end of October, 2017. He shall report about the monthly progress in the first week of every month to the Principal District Judge, Kadapa.

Junior Civil Judge, Mydukur: -

There are 22 matters of 2008 are pending. The officer assures that she will try to dispose of as many matters as possible by the end of October, 2017. She shall report about the monthly progress in the first week of every month to the Principal District Judge, Kadapa.

Senior Civil Judges**Principal Senior Civil Judge, Kadapa:** -

From 2002 to 2007 total matters come to 17. The officer assures to dispose of 10 matters by the end of October, 2017. He shall report to the Principal District Judge, about the progress every month.

Additional Senior Civil Judge, Kadapa: -

From 2002 to 2007 total matters come to 27. The officer assures to dispose of 10 matters by the end of October, 2017. She shall report to the Principal District Judge, about the progress every month.

Senior Civil Judge, Proddatur: -

He would try to dispose of 10 matters out of 41 matters pending from 2005 to 2008 by the end of October, 2017. He shall report to the Principal District Judge, Kadapa about the progress every month.

Senior Civil Judge, Rajampet: -

From 2002 to 2004 there are 19 matters. The officer assures to dispose of atleast 10 matters by the end of October, 2017. He shall report to the Principal District Judge, Kadapa about the progress every month.

Senior Civil Judge, Rayachoty: -

From 2006 to 2011 there are 40 matters. The officer assures to dispose of 10 matters by the end of October, 2017. He shall report about the progress to the Principal District Judge, every month.

District Judges

First Additional District Judge, Kadapa:-

From 2001 to 2009 five matters were pending. The officer assures that he will dispose them by the end of October, 2017.

Second Additional District Judge, Kadapa at Proddatur:-

From 2005 to 2007 11 matters are pending. The officer assures that he will try to dispose of 10 matters by the end of October, 2017. He shall report about the progress to the Principal District Judge, Kadapa.

Third Additional District Judge, Rajampet:-

From 2007 to 2001 there are 25 matters. Out of 25 matters she would try to dispose of 12 matters by the end of October, 2017. She shall report about the progress to the Principal District Judge, Kadapa every month.

Fourth Additional District Judge, Kadapa:-

Out of 15 case ranging from 2005 to 2010, he would try to dispose of 10 matters by the end of October, 2017. He shall report to the Principal District Judge, Kadapa about the progress every month.

Fifth Additional District Judge, Rayachoty:-

From 2008 to 2010, 31 matters are pending. The officer assures that excluding stayed matters he would try to dispose of 10 matters by the end of October, 2017. He shall report to the Principal District Judge, Kadapa about the progress every month.

Sixth Additional District Judge, Kadapa:-

Out of 12 matters ranging from 2007 to 2011. The officer assures excluding stayed matter he will try to dispose of the balance matters by the end of October, 2017. He shall report about the progress to the Principal District Judge, Kadapa every month.